204

Report of the Committee on ubordinate Legislation

SHRI NARASINGHA PRASAD NANDA (Orissa): Sir, I beg to present the Fourty-third Report of the Committee on Subordinate Legislation.

RE. NOTICE OF MOTION FOR .. BREACH OF PRIVILEGE AGAINST SHRI A. B. A. GHANI KHAN CHAUDHRI, MINISTER OF ENERGY

श्री रामेश्वर सिंह (उत्तर प्रदेश) : सभापति महोदय, श्राप जाने से पहले मेरी बात सुन जीजिए । मैंने भी गनी खान चौध (के ।खेलाफ प्रिविलेज नोटिस दे रखा है ।

श्री सभापित : मैंने तमाम बहस, लोक सभा की प्रोसीडिंग्स को यहां मंगाया है ग्रौर उनको मिला कर देख रहा हूं। जरा टाइम लगता है।

You don't want me to reject your motion or condemn Mr. Abdul Ghani Khan Chaudhri without examining the matter! I am taking time over it. Unfortunately the time is not so much mine because of the visits of these important people. You know that...

SHRI BHUPESH GUPTA (West Bengal): Mr. Chairman, You don't please, go. I would request you to wait just one minute....

MR. CHAIRMAN. All right. What is it that you want to say?

REFERENCE TO CERTAIN REMARKS MADE BY SHRI A. R.
ANTULAY, CHIEF MINISTER OF
MAHARASHTRA AGAINST
SOME MEMBERS OF RAJYA
SABHA ON THE QUESTION
OF PRESIDENTIAL FROM
OF GOVERNMENT

SHRI BHUPESH GUPTA (West Bengal): Sir, there are certain constitutional proprieties to be observed by the Chief Minister of a State. If we make some observations and

criticism in the House on the views expressed by a Minister or Minister of a State or any other official dignitary, it is not proper for him to start abusing us. Mr. Antulay has been calling us all names. Chief Minister of Maharashtra, calling us names for having criticised his views on presidential election. I do not mind other private members of any party, including the Congress (I) Party, ciriticise us. But we have followed a certain decorum. Chief Ministers do not go on abusing, calling people in the opposition reactionaries, pigmies, and so on. This is what he has been saying.

MR. CHAIRMAN: Will you pass on whatever you have, to me?

SHRI BHUPESH GUPTA: It is in the newspaper (Interruptions)

MR. CHAIRMAN: I do not read these newspapers from cover to cover.

SHRI BHUPESH GUPTA: I agree. You are, therefore, a wiser person. . .

MR. CHAIRMAN: My interest in the newspapers is first to turn to see how our cricket team is going in Australia.

SHRI BHUPESH GUPTA: It is surprising that nobody in the Government pulls him up.

MR. CHAIRMAN: You pass it on t_0 me.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): This is a very serious matter that a senior man like Mr. Antuly, who has been a Member of Parliament, should call Members of Parliament pigmies and reactionaries. This is a very serious matter.

MR. CHAIRMAN: I have not seen it.

संसदीय कार्य विभाग में राज्य मंत्री (श्री सीताराम केसरी): देखिए सभापति महोदय, ग्रखबार के ग्राधार पर किसी तरह का ग्रागेप लगाना, मैं समझता हू कि . . . (Interruptions)

205 against some members of [10 DECEMBER 1980] Re-Remarks by Shri206 Rajya Sabha A. R. Antulay

SHRI BHUPESH GUPTA: I demand that the Prime Minister should come to the House and tell us....

(Interruptions)

श्रो सोताराम केसरी: मेरी बात सुन लोजिए, मेरा ग्राप निवेदन सुन लीजिए।

SHRI NAGESHWAR PRASAD SHAHI. It is very serious that a Chief Minister should call Members of Parliament pigmies and reactionaries.

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): Here is the newspaper...

MR. CHAIRMAN:...of what date?

SHRI ARVIND GANESH KULKARNI: This is today's paper.

MR. CHAIRMAN: Will everybody sit down? My attention has now been drawn to it. I have not seen the newspaper foday. I was trying to read the questions and answers as hurriedly as I could to guage the amount of disturbance or confusion that might otherwise arise. I am looking into it. Nobody will be able to insult the hon. Members of this House in any way....(Interruptions).

SHRI MANUBHAI PATEL: (Gujarat): Everything will subside if you give us two minutes.... (Interruptions).

MR. CHAIRMAN: You listen to me .. (Interruptions).

SHRI BHUPESH GUPTA: After all we are men of self-respect. We are not sycophants, we are not basket-catchers, we are not time servers or birds of passage.

MR CHAIRMAN: I will have to look into it. I cannot give a ruling just now... (Interruptions)

श्रीरामानन्द यादव (बिहार) श्रीमन्, मुझे सबमिशन करना है। SHRI ARVIND GANESH KUL-KARNI: When small people have risen to the position of Chief Ministers, who are not really qualified to hold such posts, such things happen. You have to tackle it... (Interruptions)

श्री सीताराम केसरी: सभापित महोदय, मैं देख रहा हूं कि कुलकर्णी साहब ग्रौर भूपेश जी ग्राये दिन उन पर यहां हाउस में विभिन्न तरह के ग्रारोप लगाने की कोशिश करते हैं ग्रौर ग्रखवारों के ग्राधार पर

(Interruptions)

श्री रामेश्वर सिंह : (उत्तर प्रदेश) सही इल्जाम लगाते है (Interruptions)

श्रो सोताराम कॅसरो : सून लीजिए

श्री मनु भाई पढेल: इसमें सुनने का क्या है? As the Chairman said he would look into it, he will surely look into it. इसमें सुनने का क्या है?

श्री रामेश्वर सिंह: सभापित महोदय यह सरासर सीताराम (Interruptions) जी को शोभा नहीं देता कि भूपेश जी पर कलक लगायें कि ग्राये दिन सदन में यह बात करते हैं (Interruptions)

SHRI BUDHA PRIYA MAURYA (Andhra Pradesh): On a point of order ... (Interruptions)

MR. CHAIRMAN: I think you are the aggrieved party. I promise to read that paper... (Interruptions)

You are the aggrieved party, Mr. Bhupesh Gupta. (Interruptions).

SHRI LAL K. ADVANI (Gujarat): Sir, the entire House is the aggrieved party. (Interruptions)

MR. CHAIRMAN: You do not know what I have said. I have said that the dignity of the House and the

Members will be upheld by me. (Interruptions) I shall uphold the diginty of the honourable Members. one and all and I shall uphold it. But let me see the thing and let me see what has happened. (Interruptions)

Papers laid

SHRI BHUPESH GUPTA: Sir, I would only make one request to you. Please do not have any personal consideration in this.

MR. CHAIRMAN: No, no.

SHRI BHUPESH GUPTA: Sir. I know I am a small man. (Interruptions)

MR. CHAIRMAN: Just a minute. Mr. Bhupesh Gupta raised this and. therefore, he is the first complainant. All of you are the name-lenders. (Interuptions)

SHRI BHUPESH GUPTA: Sir, I am a humble party worker. (Inter-ruptions) Sir, I am a humble party worker. (Interruptions) I humble worker of a political party.

MR. CHAIRMAN: We will leave it at that.

श्री सीतारम केसरी: मैं निवेदन कर रहा था कि ग्रखबारों के ग्राधार पर... (Interruptions)

श्री रामेश्वर सिंह: श्रीमन, कहना . . . (Interruptions)

श्री रामानन्द यादव : ग्राप जाएं तो यह बोलें ... (Interruptions)

श्री सीताराम फेसरी: माननीय सद य जो आरोप लगाते हैं मैं इसके पीछे कोई श्रौचित्य नहीं मानता . . .

(Interruptions)

श्री रामकृष्ण हेगडे (कर्नाटक) : अखबारों के आधार पर पार्टी के खिलाफ (Interruptions)

SHRI SITA RAM KESRI: Let me say first. (Interruptions) Let me say first. Then you are free to say.

But let me say first. I have been given permission by the honourable Chairman to speak something. So, let me speak first. You are free to speak later whenever you are given permission मेरा ग्राप से यह निवेदन है कि ग्रखवारों के ग्राधार पर... (Interruptions)

MR. CHAIRMAN: You are quite right. There is a proverb: "Don't believe everything that is said in the newspapers."

SHRI SITA RAM KESRI: That is all.

MR. CHAIRMAN: I warn myself. But I also want to see what has been said. I have not seen it and I think it is too early to ask me to give a ruling. (Interruptions)

SHRI BUDDHA PRIYA MAURYA Sir, I am on a point of order. (Interruptions) Mr. Chairman, Sir, I am on a point of order. यह बहत गड़बड़ हो

(Interruptions)

गया है . . .

SHRI BHUPESH GUPTA: Sir. have you got my ponit? (Interruptions)

SHRI BUDHA PRIYA MAURYA Sir, just one minute. (Interruptions)

SHRI BHUPESH GUPTA: please forget the old Member of this House. All I am saying is whether a Chief Minister of a State can behave in the way in which he has behaved to criticise a Member of Parliament for having mentioned something in Parliament. (Interruptions)

MR. CHAIRMAN: Mr. Bhupesh Gupta, your age, your long association with this House, the position that the Chief Minister occupies, these are all irrelevant things so far as I am concerned. I will strictly go by the truth of the matter and see whether the dignity of this House must be preserved in a particular way or not. (Interruptions) That should satisfy both the parties. (Interruptions)

SHRI BUDDHA PRIYA MAURYA: Mr. Chairman, Sir, just one minute. (Interruptions)

MR. CHAIRMAN: That should satisfy the Members, I think.

[Mr. Deputy Chairman in the Chair]

श्री रामेश्वर सिंह: श्रीमन, बात सून लीजिए । मैं एक मिनट में ग्रपनी बात खत्म कर दुंगा । सीताराम केसरी जो ने कहा है कि ग्रखवारों के श्राधार पर वस करके कोई बात नहीं माननी चाहिए । तो मैं पूछना चाहता हुं कि प्रधान मत्री, श्रीमर्ती इन्दिरा गांधी ने जो बयान ग्रखबारों ने दिया है, क्या वह सरासर झुठ है कि सत्य है? ... (Interruptions) श्रगर वह सत्य है, तो हमारा कहना भी सत्य है। ... (Interruptions) तर्क संगत वात से घबराना नहीं चाहिए... (Interruptions) प्रधान मंत्री जी जो ब्यान (Interruptions) सारा वयान सनना चाहिए . . . (Interruptions)

MR. DEPUTY CHAIRMAN: Now, we go to the next item, that is. the Calling-Attention Motion. Yes, Mr. Satya Pal Malik. Please stand up.

CALLING ATTENTION TO A
MATTER OF URGENT PUBLIC
IMPORTANCE—Acquisition by the
Delhi Administration of the Entire
Land of the Villages of Tughlakabad,
Tigri, Deoli, Khanpur, Said-ul-Jaib,
Neb Sarai, Hauz Rani and Khirki
owned by Small Peasants.

श्रो सर मिलिक (उत्तर प्रदेश):
मै निर्माण तथा श्रावास मंत्री जी का
ध्यान तुगलकावाद, तिंगड़ी, देवली, खान-

पुर, सईद-जल-ग्रजायब, नेब सराय, होज रानी ग्रौर खिड़की गांवों में छोटे किसानों की सम्पूर्ण भूमि को दिल्ली प्रशासन द्वारा ग्रजित किए जाने की ग्रोर दिलाना चाहता हूं ।

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): Sir Under the Master Plan of Delhi which was prepared in late fifties and which came into effect w.e.f. 1-9-1962, the urbanisable area upto 1981 covered about 1,10,500 acres. The Master Plan had a perspective period of 20 years. It envisaged to accommodate a population of about 45 lakhs which was later on revised to about 53 lakhs through redensification. The present population of the urban area is estimated to be about 58 lakhs and as per population projections worked out by the perspective planning wing of the DDA, urban population of Delhi is likely to be of the order of 122 lakhs in the year 2001, which is about double of the present population.

Although there is an attempt to decentralise some of the activities to the small and medium towns in the adjoining States of Haryana, U.P. and Rajasthan, considerable population pressure would, however, continue to be felt in Delhi.

Necessary exercise for the preparation of the Second Development Plan for Delhi has already been started by the DDA with a view to cater to the needs of the projected population. In the intervening period of formulation of this plan and its approval by the Parliament, large scale transactions of land would take place and going by the previous experience, such transactions, if not checked, would make the implementation of the new plan difficult. Hence, it is absolutely necessary to take timely steps for preserving the land for this purpose.

Accordingly, the Delhi Administration has issued two Notifications in respect of South Delhi under Section